

ØSITEM NO.1B
(For Judgment)

COURT NO.5

SECTION IVA

RECORD OF PROCEEDINGS
SUPREME COURT OF INDIA

CIVIL APPEAL NO. 3984 OF 2007
[Arising out of SLP(C) No.16291/2004]

MAHESH GUPTA AND ORS.
VERSUS

Appellant(s)

YASHWANT KUMAR AHIRWAR AND ORS.
WITH

Respondent(s)

CIVIL APPEAL NO. 3985 OF 2007
[Arising out of SLP(C) No.19391/2004]

PREM CHAND PAIKARA AND ORS.
VERSUS

Appellant(s)

STATE OF M.P. AND ORS.

Respondent(s)

CIVIL APPEAL NO. 3986 OF 2007
[Arising out of SLP(C) No.20321/2004]

H.L. PRAJAPATI AND ANR.
VERSUS

Appellant(s)

YASHWANT KUMAR AHIRWAR

Respondent(s)

Date: 30/08/2007

These matters were called on for pronouncement
of Judgment today.

For Appellant(s)

Ms. Pratibha Jain,Adv.

Ms. Mridula Ray Bhardwaj,Adv.

Ms. Vibha Datta Makhija,Adv.

For Respondent(s)

Ms. B. Sunita Rao,Adv.

Mr. Vikas Upadhyay,Adv.

Mr. B.S. Banthia,Adv.

Mr. Rajesh Srivastava,Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the Judgment of the
Bench comprising of His Lordship and Hon'ble Mr. Justice H.S. Bedi.

Leave granted.

The appeals are allowed with costs in terms of the signed
judgment. Counsel's fee assessed at Rs.25,000/- in each case.

(A.S. BISHT)
COURT MASTER

(PUSHAP LATA BHARDWAJ)
COURT MASTER

(Signed reportable Judgment is placed on the file)